

[श्री नवल किशोर शर्मा]

हिस्से में गांधीजी की मृत्यु हुई, क्या उस हिस्से को गांधी शताब्दी तक अपने कब्जे में लेकर उसके लिए निश्चित तौर पर कोई योजना बनाकर, उसके इम्प्रूवमेंट की दिशा में कोई कारगर कदम उठाने का आश्वासन देंगे ? . . (व्यवधान) . . .

SHRI HEM BARUA: It is in a dilapidated condition. It is a grazing ground.

SHRI PILOO MODY: Absolute nonsense. It is a beautiful garden. (Interruptions).

SHRI JAGANATH RAO: I agree with the hon. member that the site where prayer meetings used to be held by Gandhiji and where he was shot has not been properly maintained. That is why, I said that Government are taking over the site to see that it is properly maintained, consistent with the dignity and halo attached to it. (Interruptions).

MR. SPEAKER: Papers to be laid.

12.42 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF DEVELOPMENT COUNCILS AND COST ACCOUNTING RECORDS (TYRES AND TUBES) SECOND AMENDMENT RULES.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table:—

(1) A copy each of the Annual Reports of the following Development Councils for the year 1967-68, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

- (i) Development Council for Machine Tools Industry.
- (ii) Development Council for Sugar Industry.
- (iii) Development Council for Textile Machinery Industry.

[Placed in Library. See No. LT-2727/68].

(2) A copy of the Cost Accounting Records (Tyres and Tubes) Second Amendment Rules, 1968, published in Notification No. G.S.R. 2012 in Gazette of India dated the 16th November, 1968, under sub-section (2) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-2728/68].

GOVT. REVIEW, ON AND ANNUAL REPORT OF, BHARAT ALUMINIUM COMPANY.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1967-68 (Hindi and English versions).
- (2) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon (Hindi and English versions). [Placed in Library. See No. LT-2729/68].

CERTIFIED ACCOUNTS OF COIR BOARD AND NOTIFICATION RE: BENGAL NAGPUR COTTON MILLS

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): On behalf of Shri Mohd. Shafi Qureshi, I beg to lay on the Table—

- (1) A copy of the Certified Accounts of the Coir Board, Ernakulam, for the year 1967-68 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-2730/68].
- (2) A copy of Notification No. S.O. 4205 published in Gazette of India dated the 22nd November, 1968, regarding management of the Bengal Nagpur Cotton Mills, Ltd.,

Rajnandgaon, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-2731/68].

12.44 hrs.

PUBLIC ACCOUNTS COMMITTEE

THIRTY-SEVENTH REPORT

SHRI DATTATRAYA KUNTE (Kolaba): I beg to present Thirty-seventh Report of the Public Accounts Committee on action taken by Government on the recommendations of the Committee contained in their Sixty-fifth Report (Third Lok Sabha) relating to the Ministry of Works, Housing and Supply (Department of Works and Housing) regarding undue benefit to a firm of Hoteliers.

STATEMENT *Re*: THIRD ASIAN MINISTERS' CONFERENCE ON ECONOMIC COOPERATION

MR. SPEAKER: The hon. Minister may lay the statement on the Table.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): Yes, Sir. I lay the statement on the Table. [Placed in Library. See No. LT-2732/68].

12.44½ hrs.

ESSENTIAL SERVICES MAINTENANCE BILL—Contd.

CLAUSE 2—Contd.

MR. SPEAKER: The work pending before the House is well known to hon. members. We will have to strain a little more and finish the pending work before Friday evening, because Saturday is a public holiday. On this Bill, we have taken three times more than the time allotted to it. We have still 1 hour and 10 minutes for the clause-by-clause consideration.

May I request the House to help me to finish the clauses by about 3.30 p.m. or so, so that we can take up the third reading, for which one hour has been allotted, and finish the whole Bill by about 4.30 p.m. or 5 p.m.? . . . (Interruptions) I am giving all the time that you are asking for. I am only appealing to you to finish it. We have got before us the financial Bills, extension of the President's proclamation in relation to Bihar and the Nagaland Bill which we must finish before we adjourn, because they cannot be postponed. So, I would appeal to hon. members not to insist on speaking at every opportunity. If they will excuse me I would say that there is repetition of points in the speeches. The same arguments are being advanced. Of course, the opposition is keen to din the same point of view to the official benches. Naturally, they would like to do it.

SHRI ATAL BEHARI VAJPAYEE (Balrampur): But they do not listen.

MR. SPEAKER: Therefore, you are wasting your breath. I would appeal to all hon. members to see that the work is finished as quickly as possible. I am sure that all of you are keen to finish the work by Friday evening and go back. Some of you are also anxious to go back because of the general elections which are taking place.

I would also like to say that the discussion on the Centre-State relations can be taken up on some other day. It is a continuation of the old debate for which I will fix up time on some other day. We will go through the official work for that one hour also so that as much can be finished as possible.

SHRI NAMBIAR (Tiruchurappalli): Since that Bill is very badly drafted, points of orders cannot be avoided. It has to be opposed from various angles. So, certain points of orders will have to be raised. They cannot be avoided.

MR. SPEAKER: Points of orders cannot be avoided. But, at the same time, I may warn you that if the whole work is not finished this week, we will have to continue next week also. What else can I do? That is all what I can do, if it is the pleasure of the House.